

(6)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD

DATED: THE 21st DAY OF APRIL 1998

CORAM : Hon'ble Mr. S. Dayal, A.M.
Hon'ble Mr. S.L. Jain, J.M.

ORIGINAL APPLICATION NO. 413 OF 1997

Khalid Mian son of Hamid Ali
C/o M/s Diana Embroidary, Hamid Gate, Rampur.
..... Applicant
C/A Shri Anurag Jauhari.

Versus

1. Union of India through Secretary Ministry of
Information and Broadcasting, New Delhi.
2. Director General, Doordarshan, Mandi House,
New Delhi.
3. Station Engineer Doordarshan Maintenance
Centre, opposite Shiv Palace, Rampur.
..... Respondents
B/R Shri Amit Sthalekar.

ORDER

BY HON'BLE MR. S. DAYAL, A.M.-

This is an application under section 19 of the
Administrative Tribunals Act 1985.

P.S. /

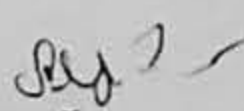
2. The applicant has sought the relief of direction to respondents to absorb/regularise the candidate on the post of helper on T.V.Relay Centre, Rampur.


3. The applicant has claimed that he was appointed as an ad hoc helper for three months on 14.3.1988. Again he was appointed on adhoc basis on 1.7.1988 and thereafter on 17.9.88. The applicant was brought within the purview of probation with effect from 17.9.88 vide order dated 7.10.88. He made a representation to the Director General, Doordarshan on 11.9.90 for regularisation of his services which is an order of said Engineer Doordarshan, Maintenance Centre, Rampur regularising the services of the applicant as helper at T.V.Relay Centre Rampur in temporary capacity on 17.9.88. The relief sought by the applicant has thus been allowed to him. Probably this explains the reason as to why there is no appearance on behalf of the applicant today and no R.A. has been filed to the C.A.

4.

4. Under the circumstances, this application is dismissed as having become infructuous. No order as to cost.

Gc


MEMBER (J)


MEMBER (A)